

LOK SABHA DEBATES

1927

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Tuesday, March 27, 1962/Chaitra 6,
1884 (Saka)

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Nagas

*222. **Shrimati Ila Palchoudhuri:** Will the Prime Minister be pleased to state:

(a) whether Government of India's attention has been drawn to a report appearing in the Calcutta edition of *Amrita Bazar Patrika* dated the 14th February, 1962 that Mr. Phizo, the run-away Hostile Naga leader, now in England has submitted a memorandum to the International Jurists Commission at Geneva accusing India of committing genocide, murder and rape of Nagas and to make investigations of his charges as the Commission had done in the case of Tibet's charges against China;

(b) if so, whether Government have obtained a copy of the Memorandum; and

(c) if so, reaction of Government thereto?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):
(a) Yes.

(b) Not yet.

(c) Similar allegations have been made by Phizo earlier and detailed enquiries which have been conducted have shown them to be baseless. The Government do not propose to take any notice of these or other similar activities of Phizo whose sole aim seems to be to gain publicity for his mistaken cause.

2941(A1)LSD—1.

Shrimati Ila Palchoudhuri: Considering the fact that Mr. Phizo has said all these various things about India in Geneva and that the foreign papers have also given them publicity, may I know what we are doing to counteract these allegations in the foreign press?

Shrimati Lakshmi Menon: I have already stated in the answer that we just ignore them.

Shri Basumatari: What is the attitude of the present set-up, the Interim Government of Nagaland, as regards Mr. Phizo? May I know whether they want him to come back to India and, if he comes back, whether he will be accepted as a leader of the present set-up, the Interim Government?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): The Interim Government obviously does not accept Mr. Phizo as a leader or anything; they are opposed to him. As for Mr. Phizo's coming back, there is no chance of his coming back here. And if he comes back there is still a warrant out against him.

Shri Hem Barua: Why is it that Mr. Phizo, a refugee from Indian justice, is allowed to philander about in London? Why is he not brought down to this country to face trial, because there are certain criminal cases pending against him?

Shri Jawaharlal Nehru: That involves extradition. At an earlier stage we considered this matter and we did not think it on the whole desirable to press for the extradition of Mr. Phizo.

Shri N. R. Muniswamy: Will we not be creating an impression in other countries that these allegations are

true, in the absence of any refutation of these allegations?

Shri Jawaharlal Nehru: The allegations have been answered in London and elsewhere at length, and more than once. So our position is quite clear.

Shri Hem Barua: May I know whether it is a fact that Mr. Phizo proposes to go to New York to invoke the provisions of the U.N. and, if so, whether he has been aided actively in this respect by any foreign agency?

Shri Jawaharlal Nehru: I cannot say what agencies are helping him in this matter. It is possible that some people are. Some people in London itself helped him in the past, for him to become a British subject, for him to go from Geneva to London. It is possible that those parties may be still helping him.

Plan Allocation for Industry in Orissa

***224. Shri Chintamani Panigrahi:** Will the Minister of Planning be pleased to state:

(a) whether the original plan allocation for the Third Five Year Plan in the field of industry for Orissa has been modified;

(b) if so, what are the modifications;

(c) what was the original plan allocation for the Third Plan for Orissa under the head 'Industries';

(d) whether any additional amount has been provided for;

(e) if so, what amount; and

(f) if not, how these modifications have been effected without increasing the amount as finally allocated in the Third Plan?

The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra): (a) Yes, Sir.

(b) Provision has been made for the inclusion of a new scheme for the establishment of a Heavy Indus-

tries Corporation under Large and Medium Industrials.

(c) The original plan allocation was Rs. 545 lakhs under the head 'Industries' for the Third Plan for Orissa.

(d) Yes, Sir.

(e) Provision of Rs. 50 lakhs has been recommended for a Heavy Industries Corporation in the 1962-63 Annual Plan.

(f) Does not arise.

Shri Chintamani Panigrahi: What is this Heavy Industries Corporation, and what kind of industries are going to be started under the aegis of this Corporation?

Shri L. N. Mishra: They have tentatively decided to set up a cement factory, a spinning mill, structural fabrication works and a salt factory. There is also a proposal to set up a rolling mill and a calcium carbide plant.

Shri Chintamani Panigrahi: May I know whether all these industries proposed to be taken up by the proposed Corporation will be government industries or there will be private participation in them?

Shri L. N. Mishra: This Corporation will also assist the private sector and will also set up some industries of its own also.

Jute Prices

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***227. { Shri P. G. Sen:
Shrimati Renu Chakravartty:
Shri Indrajit Gupta:**

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 39 on the 20th November, 1961 and state:

(a) whether the Buffer-stock Agency has started purchasing Jute in view of its low market price;

(b) if not, the reasons thereof; and

(c) the steps Government propose to take for holding up the prices of Jute as fixed by the Jute Commissioner?